

Central Administrative Tribunal
Principal Bench

O.A. No. 1247 of 1994

New Delhi, dated this the 16th August, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member 9J)

Shri Gyanendra Pratap Singh,
S/o Shri Mahipal Singh,
R/o B-19, Mahabir Park Extn.,
Morris Road, Aligarh,
U.P. ... Applicant.
(By Advocate: Shri A.K. Behera)

Versus

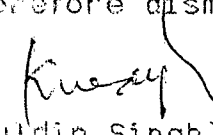
1. Union of India through
the Secretary,
Ministry of Home Affairs,
North Block,
New Delhi.
2. The Secretary,
Ministry of Personnel, Public Grievances &
Pensions,
North Block, New Delhi.
3. Secretary (Home),
State of Assam,
Assam Secretariat,
Guwahati. ... Respondents
(None appeared)

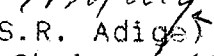
ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Behera states that despite his best efforts, he has not been able to contact his client and his client has also not made any efforts to contact him for a considerable period of time.

2. It is presumed that applicant is not interested in pursuing the O.A. and the O.A. is therefore dismissed for default and non-prosecution.


(Kuldip Singh)
Member (J)


(S.R. Adige)
Vice Chairman (A)